

ISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) On various relief measures for the Kashmiri migrants, Government of Jammu and Kashmir has spent Rs. 27.09 crores upto 31.12.90. Delhi Administration has spent Rs. 2,12,95,491/-upto 31.01.91.

(b) and (c). The Government of Jammu and Kashmir has been advised to asses the possibility of return of migrants to their homes in the Valley in stages.

Srilankan Tamil Refugees

302. DR. CHINTA MOHAN:
SHRI R.N. RAKESH:

Will the PRIME MINISTER be pleased to state:

(a) whether there is a continuous influx of Srilankan Tamil refugees into India;

(b) if so, the number of Srilankan Tamil refugees who came to India during the year 1990; and

(c) the total amount spent on the arrangements made for these refugees?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) The influx of Srilankan Tamil refugees into India increased during the months of July, August and September, 1990. However, the number of refugees arriving has since come down considerably.

(b) 1,21,790 Srilankan Tamil refugees arrived in India during the period from 1st January, 1990 to 31st December, 1990.

(c) From 1st January, 1990 to 31st

December, 1990, an amount of Rs. 13.47 crores has been spent on providing relief facilities and accommodation to these refugees.

Cement Production

303. DR. CHINTA MOHAN:
SHRI JORAWAR RAM:

Will the PRIME MINISTER be pleased to state:

(a) whether availability of cement is much less than its demand;

(b) if so, the details of cement Production capacity at the end of the Seventh Five Year Plan and the percentage capacity utilised;

(c) whether the Government have made an estimate of the likely demand of cement by the end of the Eighth Five Year Plan;

(d) if so, the details thereof;

(e) whether the Government propose to establish new cement producing units in the country to meet this demand; and

(f) whether the Government propose to encourage setting up of small cement units and if so, the details of the ratio with regard to the small medium and large proposed units?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): (a) No, Sir.

(b) The actual cement production capacity at the end of Seventh Plan approximately 62 million tonnes, including in mini sector. The percentage of capacity utilisation was 79% in 1989-90.

(c) Yes, Sir.

(d) Total cement demand by the end of the Eighth Five Year Plan (1994-95) is estimated to be about 69 million tonnes.

(e) and (f). Government is following a liberal policy to encourage creation of additional capacity in the cement sector. In order to meet the increase in demand of cement as projected for the Eighth Plan, Government encourages both establishment of new cement plants particularly for deficit areas as well as modernisation and expansion of existing units to bring them to the optimum economic level. With regard to mini cement plants, such plants upto 100/200 TPD capacity based on VSK technology and scattered deposits of limestone are generally encouraged. The existing mini cement plants based on Rotary Kiln technology are permitted expansion of their capacity from 200 TPD to 300 TPD and even upto 600 TPD under certain specified conditions.

[*Translation*]

Damage to Government Property During Kar Seva Campaign

304. SHRI MITRA SEN YADAV: Will the PRIME MINISTER be pleased to state:

(a) whether damages have been caused to the Government property in various States since October 30, 1990 in the wake of the Kar Seva campaign launched for construction of Ram Mandir in Ayodhya;

(b) if so, the extent of the damages in various States; and

(c) the action Government propose to take to punish the persons found guilty for the said damages?

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS AND MIN-
ISTER OF STATE IN THE MINISTRY OF
INFORMATION AND BROADCASTING

(SHRI SUBODH KANT SAHAY): (a) to (c). Under the Constitution of India "Public Order" has been assigned to the states. The State Governments are vested with adequate powers to take appropriate action and launch prosecutions against persons found guilty for causing damage to the properties. The Central Government do not maintain such details.

[*English*]

Employment to Unemployed Youths

305. SHRI MITRA SEN YADAV: Will the PRIME MINISTER be pleased to state:

(a) the number of youth belonging to urban and rural areas provided employment during the year 1990; separately;

(b) the number of youths likely to be provided employment in the year 1991;

(c) the details of the schemes launched for the benefit of unemployed youths; and

(d) the number of unemployed persons registered in the employment exchanges in the country?

THE MINISTER OF STATE IN THE
PRIME MINISTER'S OFFICE (SHRI KAMAL
MORARKA): (a) and (b). Estimates of employment generated or likely to be generated have not been made on a year to year basis.

(c) The scheme for Self Employment for Educated Unemployed Youth (SEEUY) for assisting educated youth in towns with population less than one million (1981 census) to set up self-employment ventures and the scheme for Training Rural Youth for Self-Employment (TRYSEM) are specifically meant for youth. Besides, the entrepreneurship development programmes of the Development Commissioner, Small Scale Industries, the activities of the National Sci-